

(OPEN COURT)

(2)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the **04th** day of **January, 2008.**

**HON'BLE MR. A. K. GAUR, MEMBER- J
HON'BLE MR. SAILENDRA PANDEY, MEMBER- A.**

ORIGINAL APPLICATION NO. 1245 OF 2007

1. Noel George, a/a 52 years, S/o Sri A. George.
2. Ashis Halder, a/a 47 years, S/o Sri T.D. Halder
3. Kanchan Singh, a/a 40 years, S/o Sri B. Singh
4. R.S. Bharti, a/a 40 years, S/o Sri B.N. Bharti
5. Israr Ahmad, a/a 42 years, S/o Sri Shah Mohammad

All the applicants are posted as Junior Engineer- 1 at
Electric Loco Shed Kanpur.

.....Applicants.

VE R S U S

1. Union of India through the General Manager,
North Central Railway, Allahabad.
2. Divisional Rail Manager,
North Central Railway, Allahabad.
3. Sr. Divisional Personnel Officer/ D.P.O,
North Central Railway, Allahabad.
4. Senior Divisional Electrical Engineer (Rolling Stock),
North Central Railway, Kanpur.

.....Respondents

Present for the Applicant: Sri K.K. Mishra
Present for the Respondents : Sri P.N. Rai

ORDER

BY HON'BLE MR. A.K. GAUR, J.M.

By means of this O.A, the applicants have challenged the
impugned order dated 26.06.2007 passed by the respondent No. 3 by
which the written/ Suppl. Examination held on 17.02.2007 and
24.02.2007 for the selection of Section Engineer in pay scale Rs. 6500-

u/

(3)

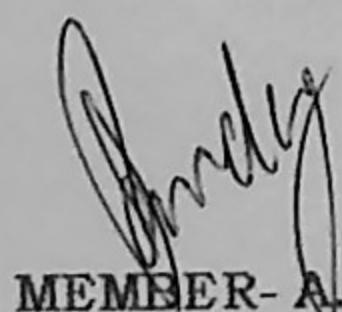
2

10500/- has been cancelled. The learned counsel for the applicants has contended that the applicant has already preferred representation (Annexure- 4 to the O.A) to the competent authority for redressal of his grievance but the same has not been considered as yet.

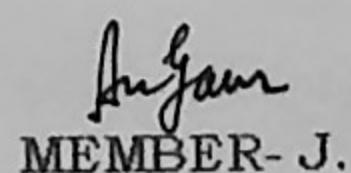
2. Having considered the contentions of Sri K.K. Mishra, counsel for the applicants, we are of the considered view that the grievance of the applicants might be redressed , in case a direction is given to the competent authority to consider and decide the representation of the applicants by a reasoned and speaking order within a specified period.

3. We hereby direct the competent Authority to consider and decide the representation of the applicants by a reasoned and speaking order within a period of two months from the date of receipt of this order.

4. With the aforesaid directions, the O.A is disposed of finally with no order as to costs.



MEMBER-A



MEMBER-J.

/Anand/